

Particulars	Quarter ended			Year ended	Quarter ended			Year ended
	30.06.2023	31.03.2023	30.06.2022	31.03.2023	30.06.2023	31.03.2023	30.06.2022	31.03.2023
STANDALONE								
1 Total Income from operations	50,878.82	50,259.77	48,703.59	208,565.31	53,861.26	52,302.16	52,094.49	220,297.79
2 Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary Items)	7,686.70	7,700.24	6,455.64	31,517.13	7,715.05	7,503.72	6,769.18	32,001.19
3 Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	7,400.23	8,502.79	7,399.33	33,546.61	7,428.58	8,306.27	7,712.87	34,030.67
4 Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	5,517.14	5,669.76	5,527.60	24,769.58	5,545.49	5,452.40	5,841.14	25,232.80
5 Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive income (after tax))	8,093.82	5,554.12	6,968.81	27,552.58	8,122.17	5,336.76	7,282.35	28,015.80
6 Equity Share Capital	3,139.24	3,139.24	3,139.24	3,139.24	3,139.24	3,139.24	3,139.24	3,139.24
7 Reserves (excluding Revaluation Reserves as shown in the balance sheet of previous year)	-	-	-	108,443.22	-	-	-	110,107.18
8 Earnings Per Share (of Rs. 10/- each) (not annualised)								
(a) Basic	17.57*	18.06*	17.61*	78.90	17.66*	17.33*	18.57*	80.25
(b) Diluted	17.57*	18.06*	17.61*	78.90	17.66*	17.33*	18.57*	80.25

Note: 1 The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Yearly Financial Results are available on the websites of the Stock Exchanges on which shares of the Company are listed, namely, www.bseindia.com, www.nseindia.com and available on the Company's website www.lgb.co.in

2 Exceptional item represents Loss on Sale of Land & Building and subsidy received.

Coimbatore
27.07.2023

By Order of the Board,
For L.G. BALAKRISHNAN & BROS LIMITED
B. VIJAYAKUMAR
EXECUTIVE CHAIRMAN

arrive at a conclusion not an assumption.

The Indian Express
For the Indian Intelligent.

Inform your opinion detailed analysis.

PUBLIC NOTICE

General public is hereby informed that due to certain unavoidable circumstances, the Public Auction (of pledged ornaments-NPA accounts) by our client M/s. Muthoot Finance Ltd. scheduled for 27th, 28th, 29th July 2023 stands postponed and re-scheduled 05th, 07th, 08th September 2023. The place and time of Public Auction shall remain the same, as already notified to the concerned borrowers. In case of any clarification, the interested persons may contact the concerned branch office of our client.

Kohli & Sobti Advocates,
A 59A, First Floor, Lajpat Nagar-II, New Delhi - 110024

Note: Customers can release their pledged ornaments before the scheduled auction date, against payment of dues of our client. Customer can also contact to Email ID: recoverynorth@muthootgroup.com or Call at 7834886464, 7994452461

NAKODA LIMITED (IN LIQUIDATION)
CIN: L17111GJ1984PLC045995
(The Company) Registered Office: Block No 1 & 12 to 16
Village-Karanj Tal Mndvi Dist-Surat Gujarat-394110

Sale of Assets of Company under the provisions of the Insolvency and Bankruptcy Code, 2016

Notice is hereby given to the public in general that the process of Sale of Nakoda Limited - in Liquidation (Corporate Debtor) as "Going Concern" under the provisions of Insolvency and Bankruptcy Code, 2016 and Regulations there under, is scheduled to take place on 25th August, 2023. The E-Auction will be conducted on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS AND NO RECOURSE BASIS". The Auction will be conducted by the undersigned through - Auction service provider, E-Procurement Technologies Ltd through its website https://nctauction.auctiontiger.net (With the unlimited extension of 5 minutes each).

S.No	Asset Description	Reserve price (In Rs Lakhs)	Earnest Money Amount (In Rs Lakhs)	Bid Incremental Value
1.	Sale of the Corporate Debtor as a Going Concern	260,27.00	2,600.00	26.00

Date and Time of E- Auction: 25.08.2023 from 12.00 Noon to 02.00 PM

Terms and Condition of the E-auction are as under:
1.E-Auction will be conducted on "AS IS WHERE IS" "AS IS WHAT IS" "WHATEVER THERE IS" and "AND NO RECOURSE BASIS" through approved service provider E-Procurement Technologies Ltd through its website https://nctauction.auctiontiger.net
2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Condition of online Auction Sale are available on the website of M/s e-Procurement Technologies Limited - Auction Tights: https://nctauction.auctiontiger.net or can be obtained through an email at liquidation.nakoda@gmail.com
3. The Liquidator has right to accept or cancel or extend or modify, etc. any terms and conditions of E-Auction at any time. He has right to reject any of the bids without giving any reasons.
4. Last Date for Submission of EMD: 22nd August, 2023.
For Further information, the intending Applicant may contact the undersigned or his team member Mr. Akhil Ahuja at 9911331599 on any working day from Monday to Friday between 11 am to 5 pm on or before 22nd August, 2023.

Sd/-
Ravindra Kumar Goyal
Liquidator
Place: Ahmedabad
M/s Nakoda Limited
IBBI Reg. No. IBBI/PA-001/II-P-0219/2020-2021/13098
Registered Address: Eden I- 807, SG Highway, Godrej Garden City, Jagatpura, Ahmedabad-382470
Email: ravindra1960_goyal@yahoo.co.in, liquidation.nakoda@gmail.com
Mobile No: +91-99780 94218
Correspondence / Communication Address: - Ravindra Goyal C/o Mavent Restructuring Services LLP, B-29, LGF, Lajpat Nagar-III, Delhi 110024

PUBLIC NOTICE

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Kohli & Sobti Advocates,
A 59A, First Floor, Lajpat Nagar-II, New Delhi - 110024

Note: Customers can release their pledged ornaments before the scheduled auction date, against payment of dues of our client. Customer can also contact to Email ID: recoverynorth@muthootgroup.com or Call at 7834886464, 7994452461

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Chola
Cholamandalam Investment and Finance Company Limited
registered office at 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai-600 001 Branch Office 809-812, 8th Floor, Velocity TGB Road, Opp. Wood Square, P. Saran Main Road, Nr. Baleshwar Park, Adajan, Surat-395009

POSSESSION NOTICE [Immovable Property] [Rule 8(1)]

Whereas the undersigned being the Authorized Officer of M/s Cholamandalam Investment and Finance Company Limited, having its registered office at 1st Floor, Dare House, No. 2, N.S.C. Bose Road, Chennai-600 001 and 809-812, 8th Floor, Velocity TGB Road, Opp. Wood Square, P. Saran Main Road, Nr. Baleshwar Park, Adajan, Surat-395009

1. Jorhabibi Abdulkadar Shekh, 2. Jorhabibi Abdulkadar Shekh, Being Legal Heir Of Late Abdulkadar Amimiya Shaikh, 3. All The Legal Heirs Of Late Abdulkadar Amimiya Shaikh, 4. Mohamad Yasin Abdulkadar Shaikh, Being Legal Heir Of Late Abdulkadar Amimiya Shaikh, 5. Yasmin Abdulkadar Shaikh, Being Legal Heir Of Late Abdulkadar Amimiya Shaikh, 6. Abdul Fish Traders to repay the amount mentioned in the notice being Rs. 23,16,373.00/- (Rupees: Twenty Three Lakhs Sixteen Thousand Three Hundred Seventy Nine Only) as on 11-05-2023 with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the Public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him under Sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 26th day of July 2023. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property with the property will be subject to the charge of M/s Cholamandalam Investment and Finance Company Limited, for an amount Rs. 23,16,373.00/- (Rupees: Twenty Three Lakhs Sixteen Thousand Three Hundred Seventy Nine Only) as on 11-05-2023 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property 1: All those piece & parcels of property bearing city survey no.546, T.P. No. 1, F.P. No.287, total land area 797.1875 sq.mtrs. paiki Shop No.1, construction area admeasuring 7.44 sq.mt. and Shop No.2, construction area admeasuring 7.44 sq.mt. and shop no.1 up side construction area 7.44 sq.mt. total construction area 22.32 sq.mt. situated at, Polson Dairy Road, At. Anand, Ta & Dist. Anand, Standing In The Name of Mrs. Joharabibi Abdulkadar Shekh.

Property 2: All those piece & parcels of property bearing city survey no.546, T.P. No. 1, F.P. No.287, total land area 797.1875 sq.mtrs. paiki Shop No. 1, 2 & 3 below side construction area admeasuring 7.44 sq.mt. and shop no.3, up side construction area 7.44 sq.mt. total construction area 14.88 sq.mt. situated at, Polson Dairy Road, At. Anand, Ta & Dist. Anand, Standing In The Name of Mrs. Joharabibi Abdulkadar Shekh.

Property 3: All those piece & parcels of property bearing city survey no.546, T.P. No. 1, F.P. No.287, total land area 797.1875 sq.mtrs. paiki Shop No. 1, 2 & 3 below side construction area 7.44 sq.mt. situated at, Polson Dairy Road, At. Anand, Ta & Dist. Anand, Standing In The Name of Mrs. Joharabibi Abdulkadar Shekh.

Date : 26.07.2023
Sd/- Authorized Officer
Cholamandalam Investment & Finance Co. Ltd.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ASIA INFOSOFT LIMITED OPERATING IN INFORMATION TECHNOLOGY SERVICES AT AHMEDABAD (GUJARAT)
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Asia Infosoft Limited CIN: L72900GJ1985PLC029849
2. Address of the registered office	H.N. House 4th Floor, Nidhi Complex Navrangpura, Ahmedabad, Gujarat-380009
3. URL of website	Not Operational
4. Details of place where majority of fixed assets are located	Company is not having any Fixed Assets except Security and Financial Assets. Company is having registered office in Ahmedabad.
5. Installed capacity of main products/ services	NA
6. Quantity & value of main products/ services sold in last financial year	The Total Revenue from Operation for FY 2022-2023 - NIL
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the relevant Documents can be obtained by sending an email to: asyaibc@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by emailing at: asyaibc@gmail.com
10. Last date for receipt of expression of interest	21.08.2023
11. Date of issue of provisional list of prospective resolution applicants	31.08.2023
12. Last date for submission of objections to provisional list	06.09.2023
13. Process email id to submit EOI	asyaibc@gmail.com

Date: 28.07.2023
Place: Ahmedabad

Resolution Professional of Asia Infosoft Limited
Registration No.: IBBI/PA-003/CAI-N-00395/2021-2022/13586
Registered Address: 303, Argam Flats, Near Sharda Mandir School, Paldi, Sharda Mandir School, Ahmedabad - 380007

SBI STATE BANK OF INDIA
Stressed Assets Recovery Branch (SARB) : 1st Floor, Ratna Artemis, 42, Sardar Patel Marg, Nr Girish Cold Drinks Cross Road, Off C.G. Road, Ellisbridge, Ahmedabad - 380006

PHYSICAL POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the State Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 06.10.2022 calling upon the borrower/Owner of property/Mortgagor Mr. Jain Miteshbhai Khara to repay the amount mentioned in the notice being Rs. 99,83,626.73 (Rupees Ninety Nine Lakh Eighty Three Thousand Six Hundred Twenty Six and Paise Seventy Three only) as on 06.10.2022 and further interest and penal interest from 07.10.2022, costs, etc. thereon (less repayment made after date of Demand Notice dated 06.10.2022) thereon within 60 days from the date of receipt of the said notice. The borrower and guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on 23.07.2023.

The borrower/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs. 99,83,626.73 (Rupees Ninety Nine Lakh Eighty Three Thousand Six Hundred Twenty Six and Paise Seventy Three only) as on 06.10.2022 with further interest, cost, charges, etc. thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Description of the Immovable Property:

All that piece and parcel of immovable Property situated at Tenement No. C-20, admeasuring 220.34 sq. mtr (Built-up area) at Ground Floor, 1st Floor, 2nd Floor and Cellar with undivided share of land in Rana Co-Operative Housing Society Limited, Near Chandra Prakash Society, Opposite Football Ground, B/h ADC Bank Kankaria Branch, Kankaria, F.P. No. 117, T.P.S. No. 2, Mouje Rajpur-Hirpur, District Ahmedabad.

Date: 23.07.2023
Place: Ahmedabad

Authorized Officer
STATE BANK OF INDIA

pnb पंजाब नैशनल बैंक Punjab National Bank

SASTRA DIVISION, 2ND FLOOR, J. P. SAPHIRE, RACE COURSE RING ROAD, RAJKOT | EMAIL : CS8304@PNB.CO.IN

APPENDIX IV (I) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the PUNJAB NATIONAL BANK, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated 22/04/2021 calling upon the Borrower/Guarantor/Mortgagor M/s Harihar Furniture / Prop : Mr. Prajeshbhai Bhupatbhai Bhardiya to repay the amount mentioned in the notice being Rs. 11,49,636.86 (Rupees Eleven Lakh Forty Nine Thousand Six Hundred Thirty Six and Eighty Six Paise Only) as on 22.04.2021 payable with further interest and expenses until payment in full, within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on this 25th of July 2023.

The Borrower's / Guarantor's / Mortgagor's Attention is Invited to Provisions of Sub Section 8 of Section 13 of the Act in Respect of Time Available to Redeem The Secured Assets.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PUNJAB NATIONAL BANK for an amount of being Rs. 11,49,636.86 (Rupees Eleven Lakh Forty Nine Thousand Six Hundred Thirty Six and Eighty Six Paise Only) as on 22.04.2021 payable with further interest and expenses until payments/realization in full.

Description of the Immovable Property

"All That Part & Parcel of The Mortgage Property Hypothecation of Stocks, Plant & Machinery and other movable assets of the company.
Collateral : Mortgage of Property located at 680, Juna Kolivadma, Police Station, Liliya, Amrel - 695553.
Date : 25.07.2023.
Place : Liliya

Sd/- Authorized Officer
PUNJAB NATIONAL BANK

TAMBOLI CAPITAL LIMITED
Regd. Office: Mahavir Palace, SA, Kalabhai Road, Bhavnagar 364002
E-mail: direct1@tambolical.com Website: www.tambolical.com
CIN: L65993GJ2008PLC053613

NOTICE OF THE 15th ANNUAL GENERAL MEETING OF THE COMPANY

NOTICE is hereby given that the 15th Annual General Meeting ("AGM") of the Members of the Company will be held on Monday 28th day of August 2023 at 3.00 P.M. through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of AGM. The notice of AGM has been sent in electronic mode to the members whose e-mail id are registered with the Company a copy of which has been emailed to the Members of the Company at their registered email address.

Pursuant to Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs followed by Circular No. 20/2020 dated May 05, 2020, Circular No. 22/2020 dated June 15, 2020, Circular No. 33/2020 dated September 28, 2020, Circular No. 39/2020 dated December 31, 2020, Circular No. 02/2021 dated January 13, 2021, Circular No. 10/2021 dated June 23, 2021, Circular No. 20/2021 dated December 8, 2021, Circular No. 02/2022 dated May 5, 2022 and Circular No. 11/2022 dated December 28, 2022 ("MCA Circulars") and the Securities and Exchange Board of India ("SEBI") vide their Circular No. SEBI/HO/CFD/PD-2/P/CIR/2023/4 dated January 5, 2023 has permitted the Companies holding of the AGM through VC/OAVM, without the physical presence of the Members at a common venue. In compliance with these circulars and the relevant provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the AGM of the Members of the Company will be held through VC/OAVM.

In accordance with the aforesaid Circulars, Notice of AGM alongwith the Annual Report 2022-23 sent only by electronic mode to those Members whose email addresses are registered with the Company/Depositories. Members may note that the Notice of AGM and Annual Report 2022-23 will also be available at the Company's website at www.tambolical.com, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and the AGM Notice is also available on the website of the NSDL (agency providing remote e-voting facility) i.e. www.evoting.nsdl.com. Members can attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum as per Section 103 of the Companies Act, 2013.

The Company is providing remote e-voting facility ("remote e-voting") to all its members to cast their votes on all resolutions as set out in the Notice of AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting is provided in the Notice of AGM.

The e-voting period begins on 25.08.2023 at 9:00 a.m. and will end on 27.08.2023 at 5:00 p.m. Any person who becomes a member of the Company after dispatch of the Notice of the meeting and holding shares as on the cut-off date i.e. 21st August, 2023, may cast their votes by following the instructions and process of remote e-voting as provided in the Notice of the AGM uploaded at website www.tambolical.com, www.bseindia.com and NSDL website www.evoting.nsdl.com.

The members who have cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again. For details relating to remote e-voting, please refer to the Notice of the AGM.

In case of any queries relating to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) and e-voting manual available at www.evoting.nsdl.com, under help section or write an email at voting@nsdl.co.in or call 18001020990.

BY ORDER OF THE BOARD OF DIRECTORS
Vipul H. Pathak
DIRECTOR AND CFO

Place: Bhavnagar
Date : 27/07/2023

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Ahmedabad Branch Office: Aditya Birla Housing Finance Limited, 307, 3rd Floor Turquoise Panchwadi Cross Road, Chimanlal Girdharlal Rd, Ahmedabad, Gujarat-380006
Rajkot Branch Office: Aditya Birla Housing Finance Limited, The Imperial Heights B/205.206, 2nd Floor, 150 Feet Ring Road, Rajkot Gujarat-360001

1. ABHFL: Authorized Officer Mr. Siddharth Kotadia, Contact Number 91982490090, Patel Narendra . Contact: 91990997323 Chirag Lokhande; Contact+919773758208
2. Auction Service Provider M/s. Globe Tech Infosystems Private Limited - Mr. Samir Chakravorty

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Whereas the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor had taken possession of the following Secured assets pursuant to notice issued under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co. Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co. Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Housing Finance Limited will be held on "As is Where is" and "As is What is" Basis.

Sr No.	Name of the Borrowers & Co. Borrowers	Description of Properties/ Secured Assets	Amount as per Demand Notice	Reserve Price	EMD	Last EMD Date	Inspection Date and Time	Date of E-Auction
1.	Rameshprasadsinh Pradiiprasadsinh Kushwah, Priya Singh	All That Piece And Parcel Of Unit No: 102, On First Floor, Block No: C1 In Building Known As "Umang Aditya" Admeasuring 85 Sq. Yards, I.E., 765 Sq. Ft., Situated At Block No. 644 + 646, Mouje: Lambha, Taluka: Vatva, Nr. Lambha Lake, Lambha Gam, Ahmedabad And Bounded As: East: Block No. C2, West: Flat No. C1-103, North: Flat No. C1-101, South: Block No. B1	Rs. 10,66,211/- (Rupees Ten Lakh Sixty Six Thousand Two Hundred Eleven Only) as on 12.10.2022	INR 9,29,475/- (Rupees Nine Lacs Twenty Nine Thousand Four Hundred and Seventy Five Only)	INR 92,947.50/- (Rupees Ninety Two Thousand Nine Hundred Forty Seven and Fifty Paise Only)	15-08-2023	14-08-2023 between 11:00 am to 04:00 pm	16-08-2023
3.	Sandip Chakubhai Rathod, Sangeetaben Sandipbhai Rathod	All That Piece And Parcel Of Immovable Property Comprising And Being Residential Tenement No. D/24-D Constructed On The N.A. Land Admeasuring 54.51 Sq. Mts. I.E., 586.74 Sq. Fts., Of Sub Plot No. 24-C-2 Of Plot No. 24 Of Area Known As "Adarsh Residency" Type-D Land And Situated Within Revenue Survey No. 141 Paiki Village Pipaliya Pal Of Lodhika Taluka Of Rajkot District And Bounded As: East: Plot No. 64, West: 7.50 Mts. Road, North: Sub Plot No. 24-C-1, South: Others Property	INR 6,45,388.11/- (Rupees Six Lacs Forty Five Thousand Three Hundred Eighty Eight and Eleven Paise Only) as on 04-10-2022	INR 4,54,427/- (Rupees Four Lacs Fifty Four Thousand Four Hundred and Twenty Seven Only)	INR 45,442.71/- (Rupees Forty Five Thousand Four Hundred Forty Two and Seventy One Paise Only)	15-08-2023	14-08-2023 between 11:00 am to 04:00 pm	16-08-2023

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act or https://bestAuctionDeal.com

Date: 28-07-2023
Place: Gujarat

Authorized Officer,
Aditya Birla Housing Finance Limited

APPENDIX - IV A
(See proviso to rule 8 (6))
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Assets Care & Reconstruction Enterprise Ltd. [CIN: U65993DL2002PLC115769] ("Secured Creditor")**, the physical possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 29.08.2023 from 02.00 PM to 04.00 PM, for recovery of Rs. 80,64,392/- (Rupees Eighty Lakh Sixty Four Thousand Three Hundred Eighty Two only) pending towards Loan Account No. S03500X-02 (Old Loan Account No. HLPBAR00229572), by way of outstanding principal, arrears (including accrued late charges) and interest till 14.07.2023 with applicable future interest in terms of the Loan Agreement and other related loan documents) w.e.f. 15.07.2023 along with legal expenses and other charges due to the Secured Creditor from SUKHDHAM RESIDENCY (THROUGH ITS PARTNERS), WALLMAN GROUP (THROUGH ITS PARTNERS), MR. DARPAN SHAH, MRS. SHAH VANDANABEN H., MRS. SHAH MARGI DARPAN and MR. HARESHBHAI MULJIBHAI SHAH.

The old Loan Account along with its underlying security(ies), including the Immovable Property, had been assigned by Indiabulls Housing Finance Limited ("IHFL") to Indiabulls Asset Reconstruction Co. Ltd. ("IARCL") vide Assignment Agreement dated 30.09.2019. The said Loan Account has been further assigned by IARCL to and in favour of the Secured Creditor, acting as a Trustee of ACRE-102-Trust vide Assignment Agreement dated 26.04.2021 read with Rectification Deed dated 26.08.2021.

The Reserve Price for the Immovable Property will be Rs. 1,20,00,000/- (Rupees One Crore Twenty Lakh only) and the Earnest Money Deposit ("EMD") will be Rs. 12,00,000/- (Rupees Twelve Lakh only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

PLOT NO. A/120 ADMEASURING 142.10 SQ. MTR. I.E. (1529 SQ. FT.) AND BUILTUP AREA ADMEASURING 66.54 SQ. MTRS. I.E. (716 SQ. FT.) IN "SHUKLA NAGAR SOCIETY" BEING CONSTRUCTED ON THE LAND BEARING REVENUE SURVEY NO. 695, WHICH IS INCLUDED IN T.P. SCHEME NO. 3, FINAL PLOT NO. 457,458,460 ADMEASURING 13209 SQ. FT., CITY SURVEY NO. 892, 893, 894 AS PER RAJA CHITTHI NO. L. 134/93-94 MTS. MOUJE- GAM GAJJAR IN THE REGISTRATION DISTRICT AND SUB-DISTRICT- VADODARA-390025 GUJARAT AND BOUNDED AS UNDER:
EAST : MARGIN 4.75 MTRS WEST : ROAD OF 6 MTRS
NORTH : BLOCK NO. A-119 SOUTH : MARGIN OF 2.25 MTRS.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.aceindia.in; For bidding, log on to www.auctionfocus.in

Date : 25.07.2023
Place : VADODARA

Authorized Officer
ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.
TRUSTEE OF ACRE-102-TRUST